

SEVERAL HON. MEMBERS *rose*—

MR. DEPUTY-SPEAKER: Nothing will be taken down. (*Interruptions*) **

Mr. Banerjee, I appeal to you to kindly desist; nothing is being taken down.

Now, papers to be laid on the Table.

PAPERS LAID ON THE TABLE

CODE FOR BROADCAST ON AIR BY INDIVIDUALS

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : On behalf of Shri Satya Narain Sinha, I beg to lay on the Table a copy of the Code for broadcasts on All India Radio by individuals (Hindi version). [*Placed in Library. See No. LT-3091/70.*]

PETROLEUM PRODUCTS (MAINTENANCE OF PRODUCTION) ORDER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table a copy of Petroleum Products (Maintenance of Production) Order, 1970, published in Notification No. S. O. 1100 in Gazette of India, dated the 18th March, 1970, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT-3092/70.*]

DRUGS AND COSMETICS (FIRST AMENDMENT) RULES

SHRI D. R. CHAVAN: On behalf of Shri B. S. Murthy, I beg to lay on the Table a copy of the Drugs and Cosmetics (First Amendment) Rules, 1970, published in Notification No. S. O. 642 in Gazette of India, dated the 21st February, 1970, under section 38 of the Drugs and Cosmetics Act, 1940. [*Placed in Library. See No. LT-3093/70.*]

ASSAM REORGANISATION (MEGHALAYA) DISTRIBUTION OF REVENUES ORDER, 1970 AND NOTIFICATIONS UNDER CUSTOMS ACT, 1962, ETC.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU

RAMAIAH) : On behalf of Shri P. C. Sethi I beg to lay on the Table—

(1) A copy of the Assam Reorganisation (Meghalaya) Distribution of Revenues Order, 1970 (Hindi and English versions) published in Notification No. C. S. R. 585 in Gazette of India, dated the 2nd April, 1970, under sub-section (2) of section 56 of the Assam Reorganisation (Meghalaya) Act, 1969. [*Placed in Library. See No. LT-3094/70.*]

(2) A copy of Notification No. G.S.R. 489 (Hindi and English versions) published in Gazette of India, dated the 19th March, 1970, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [*Placed in Library. See No. LT-3095/70.*]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

(i) The Customs and Central Excise Duties Export Drawback (General) Twelfth Amendment Rules 1970, published in Notification No. G. S. R. 441 in Gazette of India, dated the 14th March 1970.

(ii) The Customs and Central Excise Duties Export Drawback (General) Thirteenth Amendment Rules 1970, published in Notification No. G. S. R. 487 in Gazette of India, dated the 21st March, 1970 [*Placed in Library. See No. LT 3096/70.*]

(4) A copy of the Tax Credit Certificate (Equity Shares) (Amendment) Scheme 1970 (Hindi and English versions), published in Notification No. G.S.R. 492 in Gazette of India, dated the 21st March, 1970, under sub-section (4) of section 280ZE of the Income-tax Act, 1961. [*Placed in Library. See No. LT-3097/70.*]

(5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G. S. R. 488 published in Gazette of India, dated the 21st March 1970 together with an explanatory memorandum.

** Not recorded.

(ii) G. S. R. 499 published in Gazette of India, dated the 21st March 1970, together with an explanatory memorandum. [Placed in Library. See No. LT-3098/70.]

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 2nd April 1970, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Commissions of Inquiry (Amendment) Bill, 1969. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.'

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend, the Commissions of Inquiry Act, 1962 made in the motion adopted by the Lok Sabha at its sitting held on the 24th December, 1969 and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee namely:—

1. Shri Phool Singh
2. Shri Gulam Nabi Untoo
3. Shri N. P. Chaudhari
4. Shri T. G. Deshmukh
5. Shri Kota Punnaiah
6. Shri Sheel Bhadra Yajee
7. Shri M. L. Kollur
8. Kumari Shanta Vasisht
9. Shri B. T. Kemparaj
10. Shri Chandramouli Jagarlamudi
11. Shri Rudra Narain Jha
12. Shri K. P. Subramania Menon
13. Shri Balachandra Menon
14. Shri J. S. Tilak
15. Shri Pranab Kumar Mukerjee; and that this house recommends to the Lok Sabha that the Joint Committee be ins-

tructed to report in the first week of the Mansoon Session, 1970".

SHRI S. M. BANERJEE rose—

MR. DEPTY-SPEAKER: I would request Mr. Banerjee to kindly cooperate. There is an important statement to be made by the Food Minister. (*Interruptions*).

SHRI BAL RAJ MADHOK (South Delhi): We have certain items on the agenda. Mr. Banerjee stands up and starts the issue which has been discussed and which is aimed at denigrating the Supreme Court. We do not want it to be raised here. Nobody can be allowed to take the time of the House like this.

SHRI KANWAR LAL GUPTA (Delhi Sadar): They are misusing the floor of the House. (*Interruptions*).

MR. DEPUTY-SPEAKER: Mr. Banerjee, if you want to say anything give proper notice. Please, I have moved on to the next item.

SHRI VASUDEVAN NAIR (Peer-made): I want to know whether you take care of yourself and the House or whether these member are conducting the proceedings. You can rule us out and ask us to sit down. But if they say that we should never raise an issue without a proper motion, who are they to say that? Every day they do that. (*Interruptions*).

I can agree if they do not want a debate on that particular subject which Shri Banerjee tries to raise without a proper motion... (*interruptions*) Let us have a motion.

SHRIMATI TARKESHWARI SINHA (Barh): We will not allow him to do that...

MR. DEPUTY SPEAKER: Nothing, will be recorded.

(*Interruptions*)**

MR. DEPUTY SPEAKER: I would request you all to resume your seats.

SHRI VASUDEVAN NAIR: Sir, I will definitely obey you. But do not allow this kind of thing.

SHRI YOGENDRA SHARMA (Begusarai): Sir, we will accept your ruling but not their ruling... (*interruptions*). Sir, are you conducting the House or are they conducting the House?

MR. DEPUTY-SPEAKER: I am conducting the House.

**Not recorded.